

IN THE INCOME TAX APPELLATE TRIBUNAL
"F" BENCH, MUMBAI

SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER

ITA No. 6979/MUM/2019
(Assessment Year: 2014-15)

M/s Maharashtra Weigh Bridge,
Opp. Sion Goods Dept., LBS Marg,
Kurla, Mumbai - 400070
[PAN:AAVFM4893L]

..... Appellant

ACIT-26(2), Mumbai,
Pratyakshakar Bhavan,
BKC, Bandra (East),
Mumbai - 400051

Vs

..... Respondent

Appearances

For the Appellant/Assessee : None
For the Respondent/Department : Shri Vivek Perumpura

Date of conclusion of hearing : 14.09.2022
Date of pronouncement of order : 12.12.2022

ORDER

Per Rahul Chaudhary, Judicial Member:

1. By way of the present appeal the Appellant has challenged the order, dated 29.03.2019, passed by the Ld. Commissioner of Income Tax (Appeals)-38, Mumbai [hereinafter referred to as 'the CIT(A)'] for the Assessment Year 2014-15, whereby the Ld. CIT(A) had dismissed the appeal against the Assessment Order, dated 19.12.2016, passed under Section 143(3) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act').
2. When the matter was taken up for hearing, none was present for the Appellant. On perusal of order sheet, we noted that this has been the case for the last three hearings. On perusal of

record, we find that vide letter dated 24.05.2021 the Appellant had placed on record request for withdrawal of the appeal having opted to settle the matter under the provisions of Direct Tax Vivad Se Vishwas Act, 2020 (hereinafter referred to as 'the DTVSV Act'). The Appellant had placed on record order of full and final settlement of tax arrears under Section 5(2) read with Section 6 of the DTVSV Act in Form 5 [Certificate No. 338298890070421].

3. In view of the above, the present appeal is dismissed as withdrawn.

Order pronounced on 12.12.2022.

Sd/-
(Prashant Maharishi)
Accountant Member

Sd/-
(Rahul Chaudhary)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 12.12.2022
Alindra, PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR,
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai